

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 11

CA 212/2024 IN CP/100(MB)2019

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **25.06.2024**

NAME OF THE PARTIES: **SUBODH MODY VS THE SOUTH INDIAN
CONCERNS LIMITED**

Under Sec. 241(1) of Companies Act, 2013 Rule 11 of NCLT

ORDER

1. Adv. Shantanu Shetty for the Respondent No. 3 is present.
2. The Petitioner appears in person and draws our attention that he had presented in person on 12.04.2024. Our attention is drawn that order dated 12.04.2024 records Ld. Counsel for Petitioner in various parts of the order, which is also incorrect as he had appeared in person.
3. Ld. Counsel for the Respondent No. 3 submitted that they have filed the reply, however, the order dated 12.04.2024 records that none of the Respondent file the reply.
4. We have verified the submission from records and find the same to be correct. Accordingly, we pass the following order modifying the order dated 12.04.2024.
 - Wherever, the word "Counsel for the Petitioner" occurs, the same shall be replaced by the words "Petitioner".

- In paragraph 7 of the order, the words “except Respondent No. 3” shall be inserted after the words “none of the Respondents”.
5. Rest of the order shall remain unaltered.
 6. In view of the aforesaid, the **CA 212/2024** is **disposed of as allowed**.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

/Neeraj

Sd/
JUSTICE V.G. BISHT
MEMBER (JUDICIAL)